

**IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,**

**Principal Sessions Judge, Dindigul**

Saturday, the 17<sup>th</sup> day of April 2021

**CV CrI.M.P. No.18/2021**

1. Sudamani @ Joseph Irudhayaraj, 50/2021  
S/o. Jesuraj
2. Navinkumar @ Nevin Akash, 24/2021  
S/o. Sudamani @ Joseph Irudhayaraj
3. Deepak @ Deepak Meril, 21/2021  
S/o. Sudamani @ Joseph Irudhayaraj
4. Leionraj @ Leon Raja, 27/2021  
S/o. Sudamani @ Joseph Irudhayaraj
5. Mathan @ Mathanraja, 24/2021  
S/o. Arokiyam
6. John Jeyaraj, 21/2021  
S/o. Sebasthiyar
7. Andru @ George Andrews, 21/2021  
S/o. Vellankanni Arokiyam @ Alon
8. Kulanthai Theras @ Kulanthai Therasa, 47/2021  
W/o. Sudamani @ Joseph Irudhayaraj
9. Mathalaimary @ Birjit Mathaimary, 30/2021  
W/o. Francis Xavier
10. Jancy @ Johnsirani. 37/2021 .. Petitioners/A1 to A4, A6, A8, A12,  
W/o. John Kennedy A14 to A16

/vs/

State through

Inspector of Police, Kannivadi PS.

Cr. No.145/2021

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.C.Rexin Raj, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed U/s. 438 Cr.P.C. petitioners/ A1 to A4, A6, A8, A12, A14 to A16 pray to relax the condition imposed against them by this Court.

Perused online submissions of either sides. Records perused.

The learned counsel for the petitioners submitted that the petitioners/A1 to A4, A8, A14 were granted Anticipatory bail by this Honourable Court as per order in CrI.M.P. No.1498/2021 dated 17.04.2021 and petitioners/ A6 and A12 were granted Anticipatory bail by this Honourable Court as per order in CrI.M.P. No.1545/2021 dated 20.04.2021 with direction to appear and sign before the respondent police station daily at 10.00 a.m. for the continuous period of 30 days, that the petitioners are sole bread winners of their families and they suffered a lot and he seeks relaxation of condition. The learned Public Prosecutor states that all the petitioners were

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abided the condition for 22 days without any remarks. Considering the facts that the petitioners regularly complied the condition and no adverse remarks against the petitioners and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and on considering the facts and circumstances of the case, this Court inclines to relax the condition and hence, the condition imposed against the petitioners/A1 to A4, A8, A14 in CrI.M.P. No.1498/2021 dated 17.04.2021 and petitioners/ A6 and A12 in CrI.M.P. No.1545/2021 dated 20.04.2021 are totally relaxed.

Pronounced by me, this the 20<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna**  
**Vacation Sessions Judge,**  
**Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
" [https://districts.ecourts.gov.in/case\\_status/case\\_number](https://districts.ecourts.gov.in/case_status/case_number)"

**Copy to**

The District Munsif-Cum-Judicial Magistrate, Aathoor  
The Public Prosecutor, Dindigul.

The Inspector of Police, Kannivadi PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.C.Rexin Raj, Advocate  
for the petitioners.